

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE THIRTIETH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 26900 OF 2024**

**Between:**

Kondapalli Sahithi, D/o Radhakrishna Aged 18 years, Occ. Student R/o 1-393,  
Kalluru Mandal, Peruvancha Post, Khammam District .

**...PETITIONER**

**AND**

1. The State of Telangana, Rep.by its, Principal Secretary, Health, Medical and Family Welfare Dept., Telangana Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep.by its Registrar, Nizampura, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of a WRIT OF MANDAMUS, declaring the action of the Respondents particularly the 2nd Respondent in not considering the Petitioner's request for online registration for admission into MBBS/BDS Course for the academic year 2024-25 under B and C category Management Quota as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider and permit the Petitioner to upload online application into MBBS/BDS Course for the academic year 2024-25 under B and C Category Management Quota seat.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to consider the case of the Petitioner for to upload the online application for Admission in to MBBS/ BDS Course to the academic year 2024-25 under B and C - category Management Quota, pending disposal of Writ Petition.

**Counsel for the Petitioner: SRI C.RAMACHANDRA REDDY**

**Counsel for the Respondent No.1: SRI R.NAGARJUNA REDDY,  
AGP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI G.RAVI, REP. FOR  
SRI A.PRABHAKAR RAO SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.26900 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. C.Rama Chandra Reddy, learned counsel for the petitioner.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical & Family Welfare Department for the respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for the Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University") for the respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner, *inter alia*, has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that this Hon’ble Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of WRIT OF MANDAMUS, declaring the action of the Respondents particularly the 2<sup>nd</sup> Respondent if not considering the Petitioner’s request for online registration for admission into MBBS/BDS Course for the academic year 2024-25 under B & C Category Management Quota as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider and permit the Petitioner to upload online application into MBBS/BDS Course for the academic year 2024-25 under E & C Category Management Quota seat and pass such other order or orders as this Hon’ble Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that due to technical reasons, the petitioner could not register for admission into MBBS/BDS course under Management Quota “B” and “C” categories. Therefore, the University is not permitting the petitioner to seek admission under

Management Quota for "B" and "C" categories. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2)

days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-N CHANDRA SEKHAR**  
**ASSISTANT REGISTRAR**

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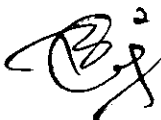
  
**SECTION OFFICER**

To,

1. The Principal Secretary, Health, Medical and Family Welfare Dept.,  
Telangana Secretariat, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences,  
Nizampura, Warangal.
3. One CC to SRI C.RAMACHANDRA REDDY, Advocate [OPUC]
4. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUH3 [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of  
Telangana at Hyderabad [OUT]
6. Two CD Copies

BSR

PSK



CC TODAY

HIGH COURT

DATED: 30/09/2024



ORDER

WP.No.26900 of 2024

DISPOSING OF THE WRIT PETITION,  
WITHOUT COSTS

⑨  
30/09/24  
- BV